GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

STARRED QUESTION NO:74
ANSWERED ON:06.12.2004
MSP OF COTTON AND SUGARCANE
Gaikwad Shri Eknath Mahadeo

Will the Minister of AGRICULTURE be pleased to state:

- (a) the Minimum Support Prices of different non-cereal agricultural products especially in respect of cotton and sugarcane for the current and ensuing years yield;
- (b) whether the State Governments are authorized to fix Minimum Support Prices of agricultural products above that fixed by the Union Government under a recent decision of the Apex Court; and
- (c) if so, the Minimum Support Prices if any fixed by each State Governments for cotton and sugarcane?

Answer

MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 74 DUE FOR REPLY ON 6TH DECEMBER, 2004.

- (a): The Minimum Support Prices (MSPs) of non cereal commodities fixed by the Government for 2004-05 are given at Annexure. As regards MSPs for the ensuing year, the MSPs will be announced by the Government on the basis of the recommendations made by Commission for Agricultural Costs & Prices (CACP), the views of State Governments and concerned Central Ministries as well as such other relevant factors, which in the opinion of the Government, are important for fixation of MSPs.
- (b): The Statutory Minimum Price (SMP) of sugarcane payable by sugar factories for each sugar season is required to be fixed by Government under clause 3 of the Sugarcane (Control) Order, 1966 having regard to the following factors:
- (i) cost of production of sugarcane;
- (ii) return to the growers from alternative crops and the general trend of prices of agricultural commodities;
- (iii) availability of sugar to consumers at a fair price;
- (iv) price at which sugar produced from sugarcane is sold by sugar producers; and
- (v) recovery of sugar from sugarcane.

However in Civil Appeal No.460 of 1997 filed in the Supreme Court of India, the Hon`ble Supreme Court has held that States which have enacted legislation regarding regulation of supply and purchase of sugarcane have the right to fix price for sugarcane purchased by sugar mills which can be higher than the SMP fixed by the Central Government. The judgement of Supreme Court does not in any way go against the intentions of the Central Government for fixing the SMP.

(c): The SMP of sugarcane fixed by the Government is uniformly applicable to all the States in the country. However, SMP payable by sugar mills varies from mill to mill depending on the recovery level. As regards Cotton, MSPs are fixed for two basic varieties, which are shown in the statement (Annexure). Based on the support prices for the two basic varieties and taking into account the quality differential, normal price differential and other relevant factors the support prices for other varieties of cotton of Fair Average Quality are fixed by the Ministry of Textiles.

Annexure

MINIMUM SUPPORT PRICES (According to Crop Year)

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(Rs. per quintal)
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SDR

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price
1 SUGARCANE
                59.50 62.05 69.50 - 73 74.50
2 COTTON F-414/H-777/J34 1625 1675 1675 20 1725 1760
    H-4 1825 1875 1875 20 1925 1960
3 GROUNDNUT IN SHELL 1220 1340 1355 20 1400 1500
4 JUTE TD-5 785 810 850 - 860 890
5 RAPESEED/MUSTARD 1200 1300 1330 10 1600 1700 6 SUNFLOWER SEED 1170 1185 1195 15 1250 1340
6 SUNFLOWER SEED
7 SOYABEEN BLACK 775 795 795 10 840 900
    YELLOW 865 885 885 10 930 1000
8 SAFFLOWER 1200 1300 1300 5 1500 1550
9 COPRA Miling 3250 3300 3300 - 3320 3500 (Calender Year) Ball 3500 3550 3550 - 3570 3750
10 SESAMUM 1300 1400 1450 5 1485 1500 11 NIGERSEED 1025 1100 1120 - 1155 1180
12 GRAM 1100 1200 1220 5 1400 1425
13 ARHAR(Tur) 1200 1320 1320 5 1360 1390
14 MOONG 1200 1320 1330 5 1370 1410 15 URAD 1200 1320 1330 5 1370 1410
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Sl. No. Commodity Variety 2000-01 2001-02 2002-03 2003-04 2004-05

Note: SDR price: Special Drought Relief Price

16 MASUR (LENTIL) 1200 1300 1320 5 1500 1525